

and 6 berths to a family are permitted on one requisition.

(iii) Berths are booked against individual names of passengers and no alteration in the names is ordinarily permitted.

(iv) Notice Boards have been displayed prominently in the Reservation Offices, showing the latest position regarding availability of accommodation on trains.

(v) Passengers who are refused reserved accommodation have the facility of getting their names registered in the waiting list on purchasing tickets and obtaining regret slip indicating their position on the waiting list along with time and date of issue of such regret slip.

(vi) Accommodation falling vacant is allotted to the wait-listed passengers in the strict order of priority.

(vii) Special squads of Travelling Ticket Examiners and other Commercial Inspectors are posted in plain clothes at the Booking windows during peak periods to maintain vigil on anti-social elements indulging in racketeering in reserved accommodation.

(viii) Reservation Offices are subjected to regular checks which are intensified during peak season.

(ix) Checks are carried out through postal/telephonic references direct to the persons in whose names reservations are made to ascertain the genuineness.

(x) Public cooperation is sought through Notice Boards, local daily newspapers and public address system advising the passengers not to buy journey and reservation tickets from unauthorised sources.

(xi) Thorough enquiries are made into complaints alleging malpractices in the reservation of seats and berths and proper action taken against the defaulters.

(xii) Persons found indulging in racketeering of reserved accommodation are also dealt with under relevant sections of the Indian

Railways Act and prosecuted wherever possible.

(xiii) Train services are strengthened and special trains are also arranged to the extent possible during peak periods of rush.

LOSS OF FOREIGN EXCHANGE IN CONNECTION WITH IMPORTS OF COTTON

502. SHRI M. K. MOHTA: Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether it is a fact that Government suffered a loss of Rs. 1 crore in foreign exchange in connection with imports of cotton and that the Cotton Corporation of India made much profit thereby; and

(b) whether Government have also received a Memorandum from certain quarters in this connection; if so, the details thereof and Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A.C.GEORGE): (a) and (b) No, Sir.

CONSTRUCTION OF BANSPANI-JAKHAPURA RAILWAY LINE

503. SHRI K. C. PANDA:
SHRI DAHYABHAI V. PATEL;

Will the Minister of RAILWAYS be pleased to state:

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(a) whether it is a fact that the Planning Commission has already cleared the construction of Banspani-Jakhapura railway line on the South Eastern Railway; and

(b) if so, by when the work is proposed to be taken up?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b) No proposal for construction of this line can be submitted for consideration of the Planning Commission, till such time, as the Report of the Study Group appointed by the Government for development of Malangtoli deposits, indicating the transport infrastructure required therefor, is available.